- 2. Integrated Cereal Development Programmes in Wheat Based Cropping System Areas (ICDP Wheat)
- 3. Integrated Cereal Development Programmes in Coarse Cereals Based Cropping System Areas (ICDP Coarse Cereal)
- 4. Integrated Development Programmes for Pulses and Oilseeds
- 5. Sustainable Development of Sugarcane Based Cropping System (SUBACS)
- 6. Balanced and Integrated Use of Fertilizer and Pesticides
- 7. Promotion of Agricultural Mechanization among Small Farmers
- 8. National Watershed Development Project for Rainfed Areas (NWDPRA)
- Soil Conservation in Catchments of River Valley Projects and Flood Prone Rivers (RVP & FPR)
- 10. Reclamation and Development of Alkali and Acidic Soils

Corporal punishment in schools

- *350. SHRI SHADI LAL BATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government is aware of the increasing number of cases of corporal punishment in schools;
- (b) if so, the details thereof during the last three years, State-wise, especially for Haryana;
- (c) whether Government proposes to bring any legislation to control such cases;
 - (d) if so, the details thereof;
 - (e) the time by when such legislation is likely to be enacted; and
 - (f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) There have been reports of sporadic cases of corporal punishment by teachers in schools. As the majority of schools are under the purview of State Governments, data on number of such incidents is not centrally maintained by this Ministry. Central Board of Secondary Education (CBSE), has issued instructions to its affiliated schools not to resort to physical punishment of students. CBSE had received 7 complaints in 2008-09, 6 complaints in 2009-10 and 4 complaints in 2010-11. National Commission for Protection of Child Rights (NCPCR) had also received 42, 61 and 68 complaints during 2008-09, 2009-10 and 2010-11 respectively.

Statements indicating State-wise and year-wise details of complaints in respect of CBSE and NCPCR are given in Statement-I and II (See below).

(c) to (f) Corporal punishment is prohibited under Section 17 of the Right of Children to Free and Compulsory Education Act, 2009. Under the Act, no child between 6 to 14 years of age shall be subjected to physical punishment or mental harassment.

Statement-I

Complaints received in CBSE regarding corporal punishment in schools

2008-09

SI.	Name of the State	No. of complaints
No.		
1.	Tamil Nadu	01
2.	Kerala	01
3.	Madhya Pradesh	01
4.	Andaman and Nicobar Islands	01
5.	Uttar Pradesh	03
	TOTAL COMPLAINTS:	07
2009	2009-10	
1.	Kerala	01
2.	Gujarat	01
3.	Chhattisgarh	02
4.	Rajasthan	01
5.	Madhya Pradesh	01
	TOTAL COMPLAINTS:	06
2010)-11	
1.	Andhra Pradesh	01
2.	Punjab	01
3.	Haryana	01
4.	Uttar Pradesh	01
	Total Complaints:	04

Statement-II

Complaints regarding corporal punishment in schools during last three years received by NCPCR

SI. No.	State	Year-wise no. of complaints		
		2008-09	2009-10	2010-11
1	2	3	4	5
1.	Andaman and Nicobar Islands	0	0	0
2.	Andhra Pradesh	4	2	7
3.	Arunachal Pradesh	0	0	0
4.	Assam	1	0	3
5.	Bihar	1	4	0
6.	Chhattisgarh	2	1	0
7.	Chandigarh	0	0	0
8.	Daman and Diu	0	0	0
9.	Delhi	11	7	12
10.	Dadra and Nagar Haveli	0	0	0
11.	Goa	0	1	1
12.	Gujarat	0	0	0
13.	Himachal Pradesh	0	2	2
14.	Haryana	0	2	1
15.	Jharkhand	0	0	1
16.	Jammu and Kashmir	0	0	0
17.	Karnataka	2	1	1
18.	Kerala	1	1	0
19.	Lakshadweep	0	0	0
20.	Maharashtra	1	0	3
21.	Meghalaya	0	0	0

1	2	3	4	5
22.	Manipur	0	1	1
23.	Madhya Pradesh	2	7	2
24.	Mizoram	0	0	0
25.	Nagaland	0	0	0
26.	Orissa	1	1	1
27.	Punjab	1	0	3
28.	Puducherry	0	0	0
29.	Rajasthan	0	2	2
30.	Sikkim	0	0	1
31.	Tamil Nadu	8	3	4
32.	Tripura	0	0	0
33.	Uttarakhand	0	1	1
34.	Uttar Pradesh	5	24	17
35.	West Bengal	2	1	5
	TOTAL:	42	61	68

Assessment of loss from 2G spectrum scam

- *351. SHRI RAMDAS AGARWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether the Central Bureau of Investigation (CBI) had asked Telecom Regulatory Authority of India (TRAI) to assess the exact loss to Government in allocation of spectrum to private telecom companies between 2001 to 2008, in connection with 2G spectrum scam;
 - (b) if so, whether TRAI has sent any reply to CBI in this regard;
 - (c) if not, the reasons therefor;
- (d) whether CBI has reportedly sent reminder to TRAI as estimated loss figures varied between Rs. 30,000 crore and Rs. 1.76 lakh crore; and
 - (e) the latest development in this matter?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (e) Yes, Sir. CBI had requested that the Experts appointed by TRAI may be